

**Court No. - 8**

**Case :-** MISC. SINGLE No. - 20779 of 2020

**Petitioner :-** Saliha Khan & Ors.

**Respondent :-** U.O.I. Thru. Secretary Ministry Of Home Affairs & Ors.

**Counsel for Petitioner :-** Rahul Tripathi, Sandeep Sharma

**Counsel for Respondent :-** C.S.C., A.S.G.

**Hon'ble Rajnish Kumar, J.**

Shri Sandeep Sharma, learned counsel for the petitioners submitted that the petitioners had appeared in the National Eligibility cum Entrance Test (NEET) (UG)-2020 held on 29.09.2013. The objections were invited on the key answer sheet by means of notice dated 27.09.2020. In response thereto the petitioners had submitted his objections in regard to questions no.19 and 148 on 27.09.2020 and deposited Rs.2,000/- as fees for the same. Thereafter the result has been declared on 16.10.2020 without considering the objections of the petitioners as the final answer key does not show any change in the answer of questions no.19 and 148 in regard to which the petitioners had submitted their objections. As per opposite party no.4 the answer of the question no.19 was 1-G1 Phase while as per the petitioners it should have been 4-M Phase of booklet no.G-4. The answer of question no.148 was shown as 3-Coalition Frequency while as per the petitioners it should have been 1-Reaction.

Notice on behalf of the opposite parties no.1 and 3 has been accepted by learned Assistant Solicitor General of India and Shri Anand Dwivedi, Advocate has put in appearance. Learned Chief Standing Counsel is present for opposite party no.2.

Issue notice to the opposite party no.4 dasti as well.

List on 23.11.2020.

**(Rajnish Kumar, J.)**

**Order Date :-** 11.11.2020

Haseen U.